

BENCH-I

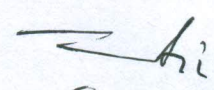
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

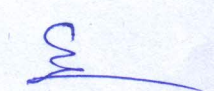
C.P.(IB) No.531/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th January 2018, 10.30 A.M

Name of the Company		Priyotosh Paul-Versus-KND Engineering & Technologies Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

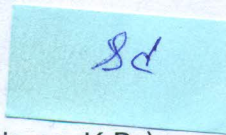
1. TARUN AICH ADVOCATE } For Respondent } 
8.1.2018

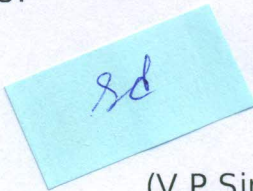
2. Sourav Mondal } For Petitioner } 
Mihir Sengupta }
8.1.2018

Ld. Counsel for the operational creditor and the corporate debtor made a joint statement that parties have entered into a settlement. Ld. Counsel for the operational creditor submitted that in view of the settlement between the parties he wants to withdraw the petition.

ORDER

Prayer is allowed. Petition is dismissed as withdrawn in view of the settlement between the parties.


(Jinan K.R.)
Member (J)


(V.P.Singh)
Member (J)